

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.2902**  
TO BE ANSWERED ON 03.08.2018

**Displacement of Villages from Protected Areas**

2902. SHRI GANESH SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any special scheme is being implemented for the displacement of villages from protected areas;
- (b) if so, the details thereof and the amount being provided to Madhya Pradesh under the said scheme;
- (c) whether more funds are required by the State Government for the displacement of villages from protected areas; and
- (d) if so, the details thereof and the efforts being taken to increase the said amounts?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) and (b) Under the Centrally Sponsored Scheme of 'Development of Wildlife Habitats' and 'Project Tiger', there exist a provision of voluntary relocation of people residing inside Wildlife Sanctuaries/National Parks and Tiger Reserves. There are two options for voluntary relocation, namely:

**Option I** – Payment of the entire package amount (Rs.10 lakhs per family) to the family in case the family opts so, without involving any rehabilitation and relocation process by the Forest Department.

**Option II** – Carrying out relocation and rehabilitation of village from Protected Area and Tiger Reserve by the Forest Department.

During 2017-18, the following was released to the State Government of Madhya Pradesh for voluntary relocation:

- i. Rs.11455.457 lakh from CSS-Project Tiger
- ii. Rs.748.80 lakh from CSS- Development of Wildlife Habitats

No funds have been released during the current financial year to Madhya Pradesh for this purpose.

- (c) and (d) Funds for the voluntary relocation of villages are provided based on the demand from the State Governments and subject to availability of funds.

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